## Opposition of State Governments in treating police complaints as FIRs

191. SHRID.RAJA:

SHRIR.C. SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has made it mandatory for State Police to treat all complaints received by them as FIRs;
  - (b) if so, the details and action taken in this regard;
  - (c) whether some State Governments have opposed this idea; and
  - (d) if so, the details and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) From time to time views have been expressed regarding mandatory registration of complaints received by police as FIRs. No final view has been taken by the Central Government. Government awaits the judgement of Supreme Court in the case of Lalita Kumari  $\ensuremath{\textit{Vs}}$  States of U.P. & Ors.

## Committee to examine demand for separate Telangana State

- 192. SHRID. RAJA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that a five members Committee headed by Justice (Retd.) B.N. Krishna has been constituted to look in to the demand for a separate Telangana State; and
  - (b) if so, the constitution and terms of reference of the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) Yes, Sir. A five member Committee headed by Justice (Retd.), Shri B.N. Srikrishna has been constituted on 3rd February, 2010 for consultations on the situation in Andhra Pradesh. Committee consists of the following:-

- (i) Shri Justice B.N. Srikrishna, Retd. Judge, Supreme Court of India-Chairman;
- (ii) Prof. (Dr.) Ranbir Singh, Vice Chancellor, National Law University, Delhi-Member;
- (iii) Dr. Abusaleh Shariff, Senior Research Fellow, International Food Policy Research Institute, Delhi-Member;
- (iv) Dr. (Ms.) Ravinder Kaur, Professor, Department of Humanities and Social Sciences, IIT, Delhi-Member;
- (v) Shri Vinod K. Duggal, IAS (Retd.), former Home Secretary-Member Secretary

The Terms of Reference of the Committee are as follows:-

(1) To examine the situation in the State of Andhra Pradesh with reference to the demand for a separate State of Telangana as well as the demand for maintain the present status of a united Andhra Pradesh.